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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

....

Registration T.A. No. 1326 of 1987

( Writ Petition No. 13546 of 1984 )

Abdul Hamid Khan and others     ...     ...     ... Petitioners/  
Applicants.

Versus

Union of India, through Secretary  
Ministry of Tourism New Delhi and others     ... Respondents.

Hon'ble. Mr. D.K. Agrawal, Member (J)  
Hon'ble Mr. K. Obayya, Member (A)

( By Hon'ble Mr. D.K. Agrawal, Member (J) )

Writ Petition No. 13546 of 1984 filed before  
the High Court of Judicature at Allahabad on transfer to  
the Tribunal under Sec. 29 of the Administrative Tribunals  
Act, 1985 was registered as T.A. No. 1326 of 1987 as  
indicated above.

2. The present writ petition is directed against  
the selections made in pursuance to the advertisements  
dated 30.4.1984 and 11.6.1984 for 'Trained Guides' in the  
department of Tourism.

3. The background is that the tourist guide service  
available in the country was below standered. Most of  
the guides were not educated, therefore, they often  
conveyed wrong informations about the country's culture,  
and history to the foreign tourists. The Government, as  
such, stepped into to promote tourism as well as to  
protect the interest of tourists. With this object in view,  
the Government of India considered it necessary to have  
trained tourists guides to provide correct informations to  
the tourists about the culture, social customs, arts,  
architecture and history of the country. The Government  
to achieve its objective, started training courses for

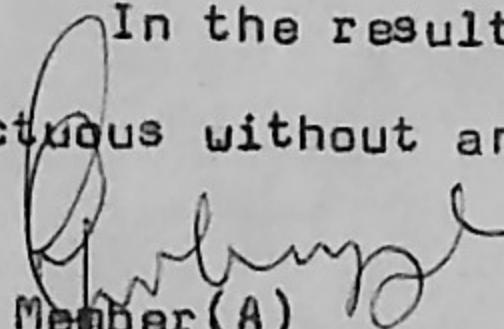
D.K. Agrawal

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guides. One of such advertisement was made on 30.4.1984 and the other one on 11.6.1984. The petitioners aggrieved with the said advertisements came forward with the present writ petition with the prayer that a mandamus be issued directing the respondents not to impart training to fresh guides in pursuance of the selection made against the advertisements dated 30.4.1984 and 11.6.1984. A mandamus was also sought directing the respondents not to issue licence to fresh guides at Varanasi.

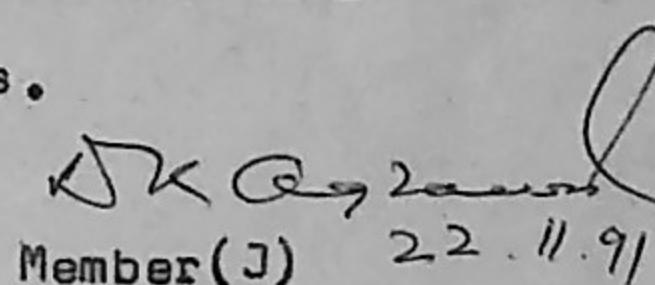
4. The High Court of Judicature at Allahabad or the Tribunal never granted any stay order. Consequently, the selected guides have already been granted training and licence. Thus, the writ petition has become infructuous.

5. In the result, this petition is dismissed as infructuous without any order as to costs.

  
Member (A)

Dt: 22.11.1991

(n.u.)

  
Member (J) 22.11.91